

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 30th day of May 2002.

QUORUM : HON. MR. JUSTICE R.R.K. TRIVEDI, V.C.
HON. MR. S. DAYAL, A.M.

CCA 71/02 in O.A. No. 998/93.

S.K. Arora & others.....

..... Applicants.

Counsel for applicants : Sri R.M. Shukla.

Versus

Sri Shyam Ghosh.....

..... Respondent.

Counsel for respondent :

ORDER (ORAL)

BY MR. R.R.K. TRIVEDI, V.C.

By this application, the applicants have requested for punishment to the respondent for wilfull disobedience of order dated 3.11.2000 passed in O.A. No.998/93. The direction of the Tribunal was given as under :-

"Under these Circumstances, we permit the applicants to make representation within one month to the respondent No.3 and direct the respondent No.3 to decide the same within a period of four months from the date of receipt of a copy of this order. The O.A. is accordingly disposed of with the above direction. There shall be no order as to costs."

2. In paragraph 3 of the affidavit filed in support of the application, it has been stated that the copy of the order dated 3.11.2000 was filed along with representation dated 15.12.2000 before the respondent No.3. The representation was required to be decided within four months. In para 4, it has been stated that the representation has not been decided. The period of four months if calculated from 15.12.00 expired on 15.4.01 while this contempt petition has been filed on 26.4.02 i.e. after expiry of a period of one year. The contempt application is clearly time barred and accordingly dismissed.

A.M.

V.C.

Asthana/
30.5.02